ITEM NO.14 COURT NO.8 SECTION XVII-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 73888/2025

[Arising out of impugned final judgment and order dated 29-10-2025 in CAAT(I) No.465/2024 & 29-10-2025 in CAAT(I) No.1911/2024 passed by the National Company Law Apellate Tribunal]

UCO BANK **Petitioner**

VERSUS

DEBASHISH NANDA **Respondent**

I.A. No.134437/2026-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS
I.A. No.134435/2026-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
I.A. No.134436/2026-STAY APPLICATION

Date : 08-05-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Brijesh Kumar Tamber, AOR
Mr. Vinay Singh Bist, Adv.
Ms. Arani Mukherjee, Adv.
Ms. Yashu Rustagi, Adv.
Mr. Sahas Bhasin, Adv.

For Respondent(s) : Mr. Shashwat Anand, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.

2. Issue notice.

3. Counter affidavit be filed within four weeks.

Signature Not Verified
Digitally signed by rashmi nivari pant
Date: 2026.05.09 11:11:59 IST
Reason:

4. Rejoinder thereto, if any, be filed within two weeks.

5. Relist the appeals in the month of August, 2026.

6. Till the next date of hearing, effect, implementation and execution of the resolution plan of the respondent no.2 approved *vide* an order dated 09th July, 2024 passed in I.A. No.1449/2022 in CP (IB) No.1744 of 2019 by the Adjudicating Authority, New Delhi Court-II shall remain stayed.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)